IN THE CENTRAL ADMINISTRATIVE THIBUNAL

CUMAHATI BENCH: CUMAHATI. 5 (FUM. NO. 4)

(See Rule-42)

ONDER SHEET. (See Rule-42)

Condapt APPLICATION NO. 32/2000 (00:186/2000)

Applicant(s) Sai Badal Sarma

Respondents(s) See A. N.D. Kaedarei and anothere.

Advocate for Applicant(3) Mr. M. Chanda Mrs. N.D. GOOLLOOMI.

Advocate for Respondent(S)

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Notes of the Registry

The Kear new

23 10.2000 Present: Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman

List the matter after two weeks to enable Mr.A. Deb Roy, learned Sr. G.G.S.C. to obtain necessary instruc--tions.

List on 7.11.00 for further orders.

Vice-Chairman

applient Advocate bu ble thes Coalempt, petition against the non the Fribunal ordere afd. 7.6. 2000 Passa this Hookble Fribanal.

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7.11.00

Let this case be listed on 8.11.00 for orders.

Vice-Chairman

8.11.00

Heard Mr.M. Chanda learned counsel for the applicant and also heard Mr.A.Deb Roy, Sr.C.G.S.C. for the respondents.

Mr.A.Deb Roy has produced a communication sent to him on behalf of the Chief Postmaster General, Assam Circle. Mr.A,Deb Roy, has referred to the instructions sent to him on behalf of the respondents. The plea is not accepted. The respondents No.2 is directed to present before this Tribunal on 23.11.

Vice-Chairm

Copy of the order be . furnished.to the counsel for the parties.

Order did. 8/11/2002, Comment

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23.11.00

As per the order dated 8.11.00 the alleged contemner No.2 was to appear in person. Mr A.Deb Roy, learned counsel appearing on behalf of the aforementioned contemner stated that the contemner No.2 is on leave since 2.11.2000 for 61 days. However, considering the prayer of the learned counsel and considering all aspects the time for appearing of the alleged contemner No.2 is extended upto 8.12.2000.

List on 2.12.2000 for further order.

Vice-Chairman

no

AL 1722

8.12.00

The Respondent No.1 Sri A.N.D.

Kachri, the Director of Postal Services,
Assam Circle, Guwahati is present in

Court today though no such order was there
for his presence. On the other hand, the

Court's order was for a direction that

Shri R.S. Nataraja Murty, the Chief Post

Master General, Assam Postal Circle,

Guwahati is to be present in person in

Court today.

Mr. A. Deb Roy, learned Sr. Central.

Govt Standing Counsel has referred to the letter earlies mentioned to the Tribunal issued on 20.11.00 as pertorder dtd.8.11.00 indicating that the Respondent No.2 was on leave since 2.11.2000 following the death of his relative for 61 days and had left for his home place on that day. His pleadis-pot-scepted.

However, further two weeks time is allowed to the said respondent to appear in Court in person.

List on 2.1.2001 for personal appearance and for further orders.

Vice-Chairman

m],

C.P. 32/2000 Notes of the Registry Date Order of the Tribunal 8.12.00 Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman. The Respondent No.1 Sri A.N.D. Kachri, the Director of Postal Services, Assam Circle, Guwahati is present in Court today though no such order was there for his presence. On the other hand. the Court's order directed Shri R.S. Nataraja Murty, the Chief Post Master General, Assam Postal Circle, Guwahati to be present in person in Court today. Mr. A. Deb Roy, learned Sr. Central Govt Standing Counsel has referred to the letter earlier mentioned to the Tribunal issued on 20.11.00 as per order dated 8.11.00 indicating that the Respon--dent No.2 was on leave since 2.11.00 following the death of his relative for 61 days and had left for his home place on that day. The same plea was also made earlier on 23.11.00 which was found not acceptable.

However, further two weeks time is allowed to the said respondent to appear in Court in person.

List on 2.1.2001 for personal appearance and for further orders.

Vice-Chairman

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Orales And 8/12/00 commicated the farties Counsel-viole

Mr.B.C.Pathak, learned Addl.C.G.S.C. has submitted that the judgment and order

dated 7.5.2000 rendered in 0.A.No.186 of 2000 is fully complied with. A copy of the order dated 19.12.2000 to that effect;

is produced before the Court. The copy

of the order shall form a part of the records. Accordingly. C.P.is closed and all consequence to the proceedings also

Stand dissolved

Vice-Chairman

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Notes of the Registry	Date	Order of the Tribunal		
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In the Central Administrative Tribunal

Guwahati Bench at Guwahati.

Contempt Petition No. 32 /2000 In 0.A. No. 186/2000

In the matter of:

Shri Badal Sarma

Petitioner.

-. Vs-

Union of India and others.

..... Contempners.

-And -

# In the matter of :

An application under Section 17 of the Administrative Tribunal Act 1985 praying Contempt 8 for initiation of a Geneept of proceding against the contempner for non - compliance of the judgment and order dated 7.6.2000 in 0.A. No. 186/2000.

-And -

In the matter of :

Shri Badal Sarma
Working as Sub-Divisional
Inspector of Post Offices,

Dhubri, Assam.

-Versus-

Director of Postal Services
Assam Circle, Guwahati.

- 2. Shri R.S. Nataraja Murty
  The Chief Post Master General
  Assam Postal Circle, Guwahati.
- 1. That your applicant being highly aggrieved approached this Hon'ble Tribunal for non-consideration of his promotion of to the post of Assistant Superintendent of post officer interms of promotion order issued under memo No. Staff/2-29/91 dated 12.6.98 through original application no. 186/2000 (B. Sarma Vs Union of India and others), this matter came up for admission before this Hon'ble Tribunal on 7.6.2000 and the Hon'ble Tribunal was pleased to dispose of this original application after hearing the argument of the parties and also taking into consideration the fact that promotion of the applicant has been deferred for a period of one year by the respondents/contemner vide their order dated 31.8.98 on the basis of request of the applicant, however, the Hon'ble Tribunal dispose of the matter with the following direction.
  - \*2. Heard the learned counsel for the parties.
    - At the admission stage the OA is decided with a direction to the respondents to consider the two representations, Annexure -5 dated 22.11.199 and the other representation dated 21.3.2000 in the light of the existing rules on the subject and the respondents shall promote the applicant in case any vacancy exists. The representations shall be decided within a period of one month from the date of receipt of a copy

of one month from the date of receipt of a copy
of this order. The applicant shall send a copy
of this order alongwith the copies of the representation, Annexure 5 dated 22.11.1999 and
the subsequent representation dated 21.3.2000
to the respondents.

4. The O.A. is decided as per the direction given above. No costs.\*\*

Hon ble Tribunal directed to dispose of these representation of the applicant dated 22.11.99, 21.3.2000 and also made categorical direction that the respondents shall promote the applicant in case any vacancy exists, therefore their is no ambiguity in the judgement and order dated 7.6.2000 in passed in 0.A. No. 186/2000 that the Respondents/Contemners are duty bound to promote the applicant to the post of Assistant Superintendent of Post Offices in case there is any vacancy exists.

Copy of the judgement and order dated 7.6.2000 in 0.A. No.186/2000 is enclosed as Annexure -1.

That your applicant immediately after receipt of the judgement and order dated 7.6.2000 served upon the same to the contemner no.1 and 2 along with his letter dated 12.6.2000 by requistered post with A/D and the same were duly received by the contemner no. 1 and 2. In the letter dated 12.6.2000 the applicant requested the direct part

of postal services as well as to the Chief Post Master & General Assam Circle Guwahati for implementation of the judgement and order dated 7.6.2000 passed in 0.A. No. 186/2000. In the said letter dated 12.6.2000 the applicant in paragraph 3 stated categorically that there are two vacant post of A.S.P.O. are available, it is also pointed out that one such vacancy is available at Dhubri and other due is available at Jorhat.

Copy of the letter dated 12.6.2000 is enclosed as Annexure -2.

That most surprisingly the Director of Postal 3. services/contemner no .1 issued the letter bearing no . Staff/1-441/88 dated 5.7.2000 whereby it is informed to the applicant that the matter of promotion to the cadre of A.S.P.O. has been further examined taking into account the aspect of foregoing promotion and intimated that the case of promotion of the applicant will came under the Zone of consideration in due course under the provision of existing rules when vacancy arises. further intimated that their is no clear vacancy in A.S.P.O's cadre for regular absorption on promotion the aforesaid letter dated 5.7.2000 has been passed mechanically and without application of mind and also without taking into consideration the real contents of the order passed by the Hon'ble Court. It is categorically stated that there are two clear vacancy of A.S.P.O. are still available under the Chief Postmaster General Assam Circle. The Statement made by the contemner no.1 in his letter dated 5.7.2000 that there is no clear vacancy in A.S.P.O's cadre for promotion on regular basis is totally false, misleading and the said statement has been made by Shri A.N.D. Kachari contemmer no.1 with an ulterior motive to mislead the Hon'ble Tribunal and also with a view of intention to avoid implementation of the Hon'ble order dated 7.6.2000 passed in O.A. No. 186/2000 as such, non-consideration of promotion of the applicant with the pretext that there is no clear vacancy is incorrect. And not based on fractual position. There-fore non implementation of the order dated 7.6.2000 passed in O.A. No. 168/2000 is willful violation of the Tribunal order mention above which is amount to contempt of court.

A copy of the letter dated 5.7.2000 is enclosed as AnHexure - 3.

4. It is further stated that the alleged contemner no. 1 be put into strictest proof that there is no clear vacancy. Hon'ble Tribunal be pleased to direct the Respondent/contemner no.1 to produce the total cadre strength of \*\*\* A·S·P·O's under the Assam Circle with the list of Officers serving on regular basis in the cadre of A·S·P·O's through out the circle and further be pleased to direct the contemners to produce the list of officer who are promoted on regular basis interms of promotion order issued under 12.6.98.

It is further categorically submitted that the vacancy of A.S.P.O. at Dhubri is vacant till date after transfer of Shri T.K. Choudhury A.S.P.O. from Dhubri to Guwahati in the month of January, 2000 and since then the said post is lying vacant. As such there is no difficulty on the part of the respondents/contemner to consider the promotion of the applicant at Dhubri against the available vacant post of A.S.P.O. interms of the judgement and order dated 7.6.2000.

That the contempner No.1 did not take any action deliberately to implement the judgement and order dated 7.6.2000 and wilfully disobeyed the same, therefore the action of the contemper is emoungst the contempt of the Hon'ble Tribunal. Therefore, the Hon'ble Tribunal be pleased to initiate contempt proceeding against the contemper for willful non-compliance of the judgement and order dated 7.6.2000 in O.A. No. 186/2000.

6. That this application is made bonafide and for the ends of justice.

Under the facts and circumstances stated above the Hon'ble Tribunal be pleased to initiate contempt proceeding against the contempner for wilful non-compliance of the judgement and order dated 7.6.2000 passed in 0.A. No.186/2000 and further be pleased to impose punishment in accordance with law;

-Andfor this act of kindness Your petitioner as in duty bound shall ever pray.

# AFFIDAVII

I, Shri Badal Sarma, working as Sub-Divisional Inspector of Post - Offices, in the District of Dhubri, Assam, petitioner in the above contempt petition do hereby solemnly affirm and declare as follows:

- 1. That I am the petitioner in the above contempt petition and as such I am well acquianted with the facts and circumstances of the case and also competent to sign this affidavit.
- 2. That the statement made in para 1-6 are true to my knowledge and belief and I have not suppressed any material fact.
- 3. That this affidavit is made for the purpose of filing contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench for non-compliance of the Hon'ble Tribunal Judgement and order dated 7.6.2000 passed in 0.A. No. 186/2000.

And I sign this affidavit en this & th day of August 2000 at Guwahati.

Sie Badal Salong

Depenent

Identified by me Advacate.

Selemnly affirmed and declared before me by the depenent whe is identified by Mrs. N.D. Geswami, Advocate en this & th day of August, 2000

Manik Chuda Advecate.

(N)

### DRAFT CHARGE

Administrative Tribunal, Guwahati Bench, Guwahati to initiate contempt proceeding against the alleged contempners/respondents for wilful and deliberate non-compliance of judgement and order dated 7.6.2000 passed in 0.A. No. 186/2000 and further be pleased to impose punishment upon the Contempners/Respondents for wilful and deliberate non-compliance of judgement and order dated 7.6.2000.

Innexum - I

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.186 of 2000

Date of decision: This the 7th day of June 2000 ( At Admission Stage)

The Hon'ble Mr D.C. Verma, Judicial Member

Shri Badal Sarma,
Working as Sub-divisional Inspector of Post Offices,
Dhubri, Assam. ....Applicant

By Advocates Mr M. Chanda, Nrs N.D. Goswami, Mr G.N. Chakrabarty and Mr S.K. Ghosh.

#### - versus -

- The Union of India, represented by the Secretary to the Government of India, Ministry of Communication, Department of Post, New Delhi.
- The Chief Postmaster General, Assam Postal Circle, Guwahati.
- The Director of Postal Services, Assam Circle, Guwahati.
- Shri A.N.D. Kachari, Director of Postal Services, Assam Circle, Guwahati.

....Respondents

y Advocate Mr A. Deb Roy, Sr. C.G.S.C.

ORBER

#### D.C. VERMA (JUDICIAL MEMBER)

The applicant's case is that by order, Annexure 2, dated 12.6.1998 the applicant was promoted to the post of Assistant Superintendent of Post Offices on regular basis. However, due to personal problem, the applicant sent a representation, Annexure 3 dated nil for deferment of his promotion for one year. The said representation was accepted by the respondents vide Annexure 4 dated 31.8.1998 and it was provided that the applicant would not be promoted for one year from the date of refusal and will loose seniority on eventual promotion under the existing rules. After completion

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of the one year period the applicant made representation, Annexure 5 dated 22.11.1999. Subsequent thereto, another representation was sent on 21.3.2000. Copy of the representation dated 21.3.2000 is not on record. Mr M. Chanda, learned counsel for the applicant, states that none of the two representations have been decided by the respondents till date. The submission of the learned counsel for the applicant is that though two cacancies one of the applicant is that though two cacancies one of the promotion one at Jorhat, are available still the respondents have not considered the representations of the applicant tor promotion to any of the two posts.

- 2. The Meard the Tearned counsel for the parties.
- At the admission stage the open in the conthe respondents to espaids to representations, Annexure 5 dated 22.11.1999 and the other representation dered 21 3 2000 in the light of the existing rules on the subject and the respondents shall promote the applicant in case any vacancy exists. The representations shall be decided within a period of one month from the date of receipt of a copy of this order. The applicant shall send this order salongwith a copy of the copies the representation, Annexure dated 22.11.1999 the subsequent representation dated 21.3.2000 to the respondents. The O.A. is decided as per the direction given above.

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No costs.

JV19/6/2010

Bection Officer (८) बाजुमाम अधिकारी (ज्याधिक बाख Gentral Administrative Tribuna. बेरद्रीश प्रशासनिक अधिकरण Ruwahati Banch, Guwahati-है बाह्यसही ज्याबरीक, क्रवाहारी र Sd/MEMBER (3)

TO NAME OF THE PARTY OF THE PAR

- 11- Ammexim-2

F. E. O. H.

Spri Besel Serme, Imprector of Fost Offices, Thub at Ward Mo.111. P.O. Bilabulnara -783348

nt. 12/ June 2000

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Subis Frager for implementation of the Geffenati Tibumil Juagement and Order at. 7/6/2000 passed in 0.A. No. 186/2000 (Shri Bedel Sarma -W-Union of India & others) promoting the undersigned to the post of Assistant Sund tof Fost offices in the Existing vecencies either at "hubri or at Jornat.

#### Respected Sir.

I would like to draw gour kind attention on the aubject elted those and further ber to state that I appropried the How the Dibunel for my promotion to the Post of Asett. Surst. of lost offices by filling an Oliginal amlication which wes registeres es 0 A. No. 186/2000.

- The Hote the Dibund wer pleased to dispose of the said representation with the direction to consider my representation At. 82/11/89. 21/03/2000 ma else with a clear Airection b promote the undersigned to the Post of Asstt. Supatiof Post offices in case my vecancy Exists.
- . I himbly subult at present there are two vacant mat a vallable of the Capre of Analatmit Supo Reaf foat offices one at thubri and other at Jordat under your kins disposed. As such I on reduce ting you to promote me to the Post of Asist. Supa tof rost offices in any of the aforesaid vacancy.

- 4. I am enclosing copy of the representation At.22/11/99, 81/3/8000 and also a copy of the Judgement & Order At.7/6/2000 peaced in 0.A.126/2000 for your ready reference.
- B. Rie relevent portion of the Indramont in perh Beijs as follows:

" And the Respondents Shell promote the applicant in case any vacancy Exists."

In which of the more direction of the Honinge Tribunel to implement the same processor the undersigned to the post of Assistant Supatof Fort offices as surly us possible.

kin profound regerds.

Yours tel tufully,

( BM N. SA SHA )

Warn No.111.

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Enclosed

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Amnexmu 3

# DEPARTMENT OF POSTS OFFICE OF THE CHIEF POSTMASTER GENERAL, ASSAM CIRCLE, GUWAHATI-1

To

Rigid

Shri Badal Sarma Inspector of Post Offices, Dhubri at Ward No. III P.O. Bilashipara-783348.

### No.Staff/1-441/88

## Dated at Guwahati the 5/7/2000

Sub :- Promotion to the cadre of ASPOs - case of Shri Badal Sarma IPOs/Dhubri vide CAT/Guwahati OA No.186/2000 (Badal Sarma Vs Union of India).

Ref :- Your representation dtd. 12-6-2000 on above.

With reference to your representation on above and CAT/Guwahati verdict OA No.186/2000 (Badal Sarma Vs Union of India) regarding your promotion to ASPOS cadre, the matter has been further examined taking in to account the aspect of your forgoing promotion vide your representation dtd. 12-6-98 and it is intimated that your case of promotion to that cadre will come under the Zone of consideration in due course under the provision of existing rules when vacancy arises.

It may further be stated that at present, there is no clear vacancy in ASPOs cadre for regular absorption of ASPOs on promotion as indicate in your representation referred to above.

( A. N. D. KACHARI )
Director of Postal Services
O/O The Chief Postmaster General
Assam Circle, Guwahati- 1. . . .

Copy to :-

The Supdt, of P.Os, Dhubri for information

For Chief Postmaster General
Assam Circle, Guwahati-1.